

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 27951 OF 2024

Between:

Male Akshitha, D/o. Harikrishna Reddy, Aged 18 years, Occ . Student, R/o.
H.No.1-34, Tammalonigudem Village, Yacharam Mandal, Chinthapatla,
Ranga Reddy District-501509.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences (KNRUHS), Rep. by its Registrar, Nizampura, Warangal, Telangana 506007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction more particularly one in the nature of writ of Mandamus or any other appropriate writ, declaring the action of the Respondents, more particularly action of the Respondent No.2, in not considering the petitioner's representation dated 30-09-2024 for counseling and admission into MBBS/BDS Course under Management (B & C) Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional, and consequently direct the Respondents to consider the petitioner's representation for inclusion of her name for or next round of counseling/stay vacancies for admission into the MBBS/BDS Course Management (B & C) Category for the academic year 2024-25.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to consider the representation of the petitioner dt. 30-09-2024 and allow to participate in the Counselling under Management (B & C) Category for admission into the MBBS/BDS Course for the academic year 2024-25 for stray vacancies or next round of counseling pending disposal of the above writ petition.

Counsel for the Petitioner: SRI K.JAGADISHWAR REDDY

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI G.RAVI, REP. FOR
SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27951 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. K.Jagadishwar Reddy, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the Court may be pleased to issue any

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appropriate writ, order or direction more particularly one in the nature of writ of mandamus or any other appropriate writ, declaring the action of the respondents, more particularly action of the respondent No.2, in not considering the petitioner's representation dated 30.09.2024 for counseling and admission into MBBS/BDS course under Management (B & C) category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner's representation for inclusion of her name for or next round of counseling/stray vacancies for admission into the MBBS/BDS course Management (B & C) category for the academic year 2024-25 and pass such other order or orders as this Court deems fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission into MBBS/BDS course for the academic year 2024-25 under 'A' category. However, inadvertently the petitioner could not register for admission under management quota 'B' and 'C' (NRI) categories.

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Therefore, the University is not permitting the petitioner to seek admission under Management Quota 'B' and 'C' (NRI) categories. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such

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a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-T. TIRUMALA/DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences (KNRUHS), Nizampura, Warangal, Telangana 506007.
3. One CC to SRI K.JAGADISHWAR REDDY, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

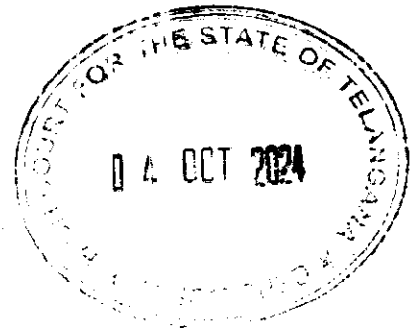
BSR
BS



CC TODAY

HIGH COURT

DATED: 04/10/2024



ORDER

WP.No.27951 of 2024

DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

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[Signature]
04/10/2024